

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.143/TL/2023

Subject : Application under Section 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda RE Transmission Limited.

Petitioner : Khavda RE Transmission Limited (KRETL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 28 Ors.

Petition No.144/AT/2023

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Khavda RE Transmission Limited.

Petitioner : Khavda RE Transmission Limited

Respondents : Central Transmission Utility of India Limited and 28 Ors.

Date of Hearing : 30.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri D Sudharshan, KRETL
Shri Mani Kumar, KRETL
Shri Shashank Shekhar, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Ashish Kr Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of transmission licence to the Petitioner for implementation of "Transmission Network Expansion in Gujarat associated with integration of RE Projects from Khavda Potential RE Zone" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

(a) The scope of the Project *inter alia* includes Banaskantha-Ahmedabad 765 kV D/c line with 330 MVA, 765 kV Switchable line Reactor on each circuit at Ahmedabad S/S end.

(b) Scheduled Commercial Operation Date (SCOD) of the Project is 24 months from the effective date, which works out to March, 2025.



(c) Name of the Petitioner company has been changed from Khavda RE Transmission Limited to POWERGRID Khavda RE Transmission Limited and the Petitioner has also filed an additional affidavit to the above effect along with the Certificate of Incorporation pursuant to change of name dated 23.5.2023 issued by Registrar of Companies, Delhi.

(d) Owing to certain issue relating to the acknowledgment of the Petition filing fees, there has been a little delay in filing of these Petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned. There has also been a little delay in posting the notice & the application on its website for inviting objections/suggestions from the stakeholders, which may also be condoned.

(e) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petitions and has also served copy of Petitions on them. However, no response has been received so far.

2. The representative of the Respondent, CTUIL submitted that CTUIL has filed its recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of transmission licence to the Petitioner for executing the Project. He further submitted that the vide Record of Proceedings for the hearing dated 20.6.2023 in Petition No. 128/TL/2023 & Ors., the Commission has already called for the details of status of 4.5 GW Renewable Generators at Khavda RE Park and CTUIL will be filing such details soon.

3. After hearing the representative of the parties, the Commission permitted the Respondents to file their replies/comments on the Petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three thereafter.

4. The Commission directed CTUIL to submit on the affidavit within a week the status of the RE Generators in Khavda RE Zone.

5. The Commission further directed to submit the following information/clarification on affidavit within a week:

(i) Date of acquisition of SPV and SCOD of the Transmission Scheme; and

(ii) Status of implementation of Khavda Phase-A (Phase-II) (5 GW) Transmission Scheme.

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**